

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 30th January, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 4 of 2017

A Bill further to amend the Chennai City Municipal Corporation Act, 1919.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Chennai City Municipal Corporation (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In Schedule VII to the Chennai City Municipal Corporation Act, 1919,—

Amendment of Schedule VII.

(1) for the item relating to section 191, the following item shall be substituted, namely:—

“191 Making connection with mains without permission—

(a) Ordinary building—

- | | | |
|------|-------------|-----------------------|
| (i) | Residential | Five thousand rupees; |
| (ii) | Commercial | Ten thousand rupees; |

(b) Special building—

- | | | |
|------|-------------|------------------------------|
| (i) | Residential | Twenty five thousand rupees; |
| (ii) | Commercial | Fifty thousand rupees; |

(c) Multi-storeyed building—

- | | | |
|------|-------------|------------------|
| (i) | Residential | One lakh rupees; |
| (ii) | Commercial | Two lakh rupees. |

Explanation.— For the purpose of this item, ordinary building, special building and multi-storeyed building shall have the same meaning assigned to them, respectively, in the Development Regulation for Chennai Metropolitan Area.”;

(2) for the item relating to sub-section (5) of section 202, the following item shall be substituted, namely:—

“202 (5) Allowing filth to flow in streets—

(a) Ordinary building—

- | | | |
|------|-------------|-----------------------|
| (i) | Residential | Five thousand rupees; |
| (ii) | Commercial | Ten thousand rupees; |

(b) Special building—

- | | | |
|------|-------------|------------------------------|
| (i) | Residential | Twenty five thousand rupees; |
| (ii) | Commercial | Fifty thousand rupees; |

(c) Multi-storeyed building—

- | | | |
|------|-------------|------------------|
| (i) | Residential | One lakh rupees; |
| (ii) | Commercial | Two lakh rupees. |

Explanation.— For the purpose of this item, ordinary building, special building and multi-storeyed building shall have the same meaning assigned to them, respectively, in the Development Regulation for Chennai Metropolitan Area.”.

STATEMENT OF OBJECTS AND REASONS.

Section 191 of the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919) prohibits making of any connection with any municipal cable, wire, pipe, drain or channel without the permission of the commissioner and section 202 (5) of the said Act, inter-alia prohibits allowing sewage to flow in streets by any owner or occupier of any premises. Schedule VII to the said Act specifies the penalties for the contravention of the provisions of the said Act including sections 191 and 202 (5). In order to effectively curb the contravention of the above said provisions, the Government have decided to enhance the penalties for the contravention of the provisions of the said sections 191 and 202 (5). Accordingly, the Government have decided to amend the said Schedule VII to the said Tamil Nadu Act IV of 1919, suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

S.P. VELUMANI,
*Minister for Municipal Administration
and Rural Development,
Implementation of Special Programme.*

A.M.P. JAMALUDEEN,
Secretary.